

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3788
ANSWERED ON:18.04.2000
MISUSE OF AGRICULTURAL LAND
SHEESH RAM SINGH RAVI

Will the Minister of URBAN DEVELOPMENT be pleased to state:

to the reply given to Unstarred question No.1869 on 7.3.2000 and state:

- (a) the steps proposed to be taken by the Government to ensure bringing efficiency in the disposal of Government work and cases pending under Section 81 of Delhi Land Reforms Act 1954;
- (b) the reasons for not executing the warrant of possession speedily;
- (c) whether the delay in their disposal does not defeat the very purpose of resorting to Section 81 of DLRA;
- (d) if so, the further steps proposed to be taken by the Government to infuse efficiency and accountability in the functioning of the revenue assistant courts and in implementing the orders passed by them by the executing authorities;
- (e) the number of cases pending with the executing authorities as on date where in the RAs have given their decision; and
- (f) the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BANDARU DATTATREYA)

- (a): The Govt. of NCT of Delhi has reported that there has been a policy of not adjourning the matter without any concrete reasons to ensure that there is no unnecessary delay in the matter. Otherwise the law has to take its own course and since the matters are quasi judicial in nature, no time frame can be fixed.
- (b): The warrant of possession is executed in due course when Gaon Sabha moves the court of Revenue Assistance.
- (c): Section 81 of DLR Act, 1954 provides for vesting of land in Gram Sabha if the provisions of Section are violated. In addition, restraint orders are also issued under relevant provisions of DLR Act for preventing any further violation during pendency of court case.
- (d): As in `a` above.
- (e): There are 571 cases pending with the executing authorities.
- (f): The execution requires large scale demolition which involves coordination with Police, MCD, Panchayat Deptt. Irrigation & Flood Deptt. etc.